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O.A. No. 263 of 2011

V. Mangamma.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 01.12.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. Achintya Das, Ld. Counsel for the applicant and Ms. S. L. Patnaik, Ld. Counsel representing the Respondent-Railways.

2. By filing this O.A., the applicant has sought following relief:

"(i) To direct the Respondents to pay the Applicant pension and pensionary dues retrospectively for her survival during old age.
(ii) To direct the respondents to pay interest @ 12% on interest as calculated above from 01.10.2001 till the date of actual payment.
(iii) To direct the respondents to pay cost of litigation.
(iv) To pass any other order....."

3. Ld. Counsel for the applicant submits that the applicant had already filed a representation on 22.10.2008 asking for the following payments:

- 1) DCRG (Terminal Gratuity)
- 2) Family Pension
- 3) Sixth Pay revision arrears
- 4) Any other amounts payable to my deceased son.

Mr. Das, Ld. Counsel for the applicant submits that by now the applicant has received all payments except

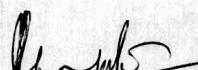
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family pension and there is no reply as such to the above representation notwithstanding the fact that payments have ~~been~~ released without family pension. He, therefore, submits that since pension is a matter connected with the survival of the applicant, he would approach the concerned authorities by making another representation stating all the facts and also about receipt of all other items except family pension and if he makes a representation to that effect, he pleads that the same should be disposed of with ^a~~the~~ reasoned order/payment as due and admissible within a specific time frame.

4. Accordingly, without wasting any further time, we allow the applicant to make a fresh representation within 15 days to Respondent Nos. 3 and 4 and, if such a representation is received, Respondent Nos. 3 and 4 are directed to consider the same within a period of three months from the date of receipt of a copy of the representation.

5. With the above observation and direction, the O.A. stands disposed of.


MEMBER (Judl.)


MEMBER (Admn.)